



GOVERNMENT OF MEGHALAYA

MEGHALAYA MEDICAL ATTENDANCE (17TH AMENDMENT) RULES

FOR THE YEAR 2009

GOVERNMENT OF MEGHALAYA
HEALTH AND FAMILY WELFARE DEPARTMENT

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ORDERS BY THE GOVERNOR

NOTIFICATION

The 13th February, 2012

No. Health.54/2010/146:- In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following Rules, with further to amend the Meghalaya Medical Attendance Rules, 1981, namely:-

1. Short title and Commencement :- (i) These rules may be called the Meghalaya Medical Attendance (17th Amendment) Rules, 2009.

(ii) They shall come into force at once.

2. Addition of new clauses to Sub-Rule (3) of Rule 10 of the Meghalaya Medical Attendance Rules, after clause (azxv), the new clauses (azxvi) shall be added, namely, "Desun Hospital and heart Centre, Kolkata".

D.P. Wahlang,
Commissioner & Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department

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GOVERNMENT OF MEGHALAYA
HEALTH AND FAMILY WELFARE DEPARTMENT

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ORDERS BY THE GOVERNOR

NOTIFICATION

The 10th May, 2012

No.Health.54/2010/231.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following Rules, with further to amend the Meghalaya Medical Attendance Rules, 1981, namely :

1. Short title, commencement :- (i) These rules may be called the Meghalaya Medical Attendance (17th Amendment) Rules, 2009.

(ii) They shall come into force at once.
2. Addition of new clauses to Sub-Rule (3) of Rule 10 of the Meghalaya Medical Attendance Rules after clause (azxvi), the new clause (azxvii) shall be added namely, “Bansara Eye Care Centre”, Shillong.

D. P. WAHLANG

Commissioner & Secretary to the Govt. of Meghalaya
Health & Family Welfare Department

GOVERNMENT OF MEGHALAYA
HEALTH AND FAMILY WELFARE DEPARTMENT

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ORDERS BY THE GOVERNOR

NOTIFICATION

The 16th August, 2012.

No.Health.54/2010/319.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following Rules, with further to amend the Meghalaya Medical Attendance Rules, 1981, namely :

1. Short title, commencement - (i) These rules may be called the Meghalaya Medical Attendance (17th Amendment) Rules, 2009.

(ii) They shall come into force at once.
2. Addition of new clauses to Sub-Rule (3) of Rule 10 of the Meghalaya Medical Attendance Rules after clause (azxvii), the new clause (azxviii) shall be added namely, “The Children’s Hospital Pohkseh”, Shillong.

D. P. WAHLANG

Commissioner & Secretary to the Govt. of Meghalaya
Health & Family Welfare Department